CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.1124 OF 2004
ALLAHABAD, THIS THE 12th DAY OF July,2006

HON'BLE MR. A. K. SINGH, MEMBER-A
HON'BLE MR. M. Kanthaiah, MEMBER-J
Gopal Lal,
Aged about 60 years,
Son of Late Bishwa Nath Prasad,
Resident of 5 Mori, Daraganj,
Allahabad.

. . . . .Applicant

(By Advocate Shri S. Lal)

Versus

1. Union of India through Defence Secretary,
   Government of India, Ministry of Defence,
   New Delhi.

2. Director General Ordnance Services,
   Master General of Ordnance Branch,
   Army Head Quarters, D.H.Q.
   P.O. New Delhi.

3. Officer-In-Charge Records,
   Army Ordnance Corps, Records Office,
   Trimulgherry P.O. Secunderabad-500-015.

4. Commandant, Central Ordnance Depot,
   Chheoki, Allahabad.
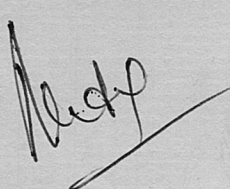
. . . .Respondents.

(By Advocate Shri S. Singh)

O R D E R

HON'BLE MR. A. K. SINGH, MEMBER-A

   Shri S. Lal, counsel for the applicant. Shri
A. Dwivedi, holding brief of Shri S. Singh, counsel
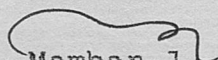for the respondents.

2.   Learned counsel for the respondents has filed a
supplementary counter affidavit dated 18.06.2006
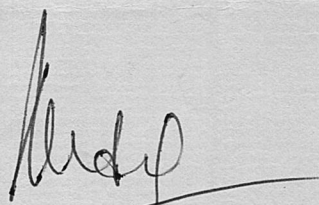wherein they have stated that the Government of

India, Ministry of Defence has granted revised scale of pay in respect of Technical Supervisory Staff of AOC with effect from 01.01.1996 vide their letter No.A/23733/TSS/OS-8C (ii)/243-LC/D (CIV) dated 19.07.2005. In consequence thereof the pay of the applicant has been revised as RS.5, 000 with effect from 01.01.1996 in the pay scale of Rs.5000-8000/- vide daily Part II order No.196 dated 17.12.2005. Accordingly, the document of revised pension on that basis relating to applicant have already been sent to DCDA, Allahabad for issue of Corrigendum PPO and the supplementary bill for arrears for the period from 01.01.1996 to the date of retirement has also been sent to Area Accounts Authority, Allahabad for audit and payment.

3. Learned counsel for the applicant conceded that the grievances of the applicant in OA No.1124/04 have been fully redressed. Consequently The OA in question becomes infructuous.

4. Accordingly, we dismiss the same as having become infructuous.

Member-J

Member-A

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